

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH A: NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.5658/Del/2018**

**Assessment Year : 2010-11**

**Smt. Savitri Devi Kohli,  
J.K. Handa & Co.  
K-3/43, DLF Phase-2,  
Gurgaon, Harayana-122008  
PAN-AKDPK3451C**

**Vs. ACIT,  
Central Circle-20, Room No.108,  
First Floor, E-2, A.R.A. Centre,  
Jhandewalan Extension,  
New Delhi-110055**

(Appellant)

(Respondent)

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **12.03.2021**

Date of pronouncement : **12.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-27, New Delhi, dated 04.07.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 04.03.2021, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12<sup>th</sup> March, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi